

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No. 4881/2024

(Arising out of impugned final judgment and order dated 31-10-2023 in SA No. 619/2018 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

AKSHAY KUMAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and IA No.60932/2024-EXEMPTION FROM FILING O.T. and IA No.60936/2024-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA No.60938/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 18-03-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.K. MAHESHWARI

HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s)

Mr. Thakur Sumit, Adv.
Mr. Sumanjeet Kumar, Adv.
Mr. Amit Suden, Adv.
Mrs. Sumista Devi, Adv.
Mr. Surjeet Singh, AOR

For Respondent(s)

Mr. Mohit Negi, AOR

UPON hearing the counsel the Court made the following
O R D E R

Permission of file special leave petition is granted.

Delay in refiling is condoned.

Issue notice.

Tag the matter along with SLP (C)No. 28154 of 2023.

(NIDHI AHUJA)
AR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER